

Section-4(1)(b)(i)

CENTRAL INFORMATION COMMISSION

1. Central Information Commission has been constituted under Chapter III of the Right to Information (RTI) Act, 2005 (vide Gazette Notification dated 21st June, 2005). The Commission's mandate is to exercise the powers conferred on it, and to perform the functions assigned to it under the Act.

2. The particulars of its organization, functions and duties:-

The office of the Central Information Commission is located in two premises namely:

Central Information Commission 'B & C' Wing, IInd Floor August Kranti Bhawan Bhikaji Cama Place New Delhi-110 066	Central Information Commission Club Building, Old JNU Campus, New Delhi-110067
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	Room No.	Phone No.
Facilitation Desk	G-57	011-26183053 Email : fdesk-cic@gov.in
Dak Section	185	011-26161137

3. The Secretariat of the Commission, Dak Counter, Central Registry, RTI Cell are located in August Kranti Bhawan. The Record Room and Library of the Commission are located in Old JNU Campus.

4. The office of the Chief Information Commissioner/Information Commissioners and other officers/sections and their room numbers are as under:

S.N	Name	Designation	Room No	Premises
(i)	Sh. Radha Krishna Mathur	Chief Information Commissioner	339	August Kranti Bhawan
(ii)	Sh. Yashovardhan Azad	Information Commissioner	306	August Kranti Bhawan
(iii)	Sh. Sharat Sabharwal	Information Commissioner	305	-do-

(iv)	Ms. Manjula Prasher	Information Commissioner	307	-do-
(v)	Dr. Madabhushanam Sridhar Acharyulu	Information Commissioner	315	-do-
(vi)	Sh. Sudhir Bhargava	Information Commissioner	308	-do-
(vii)	Sh. Bimal Julka	Information Commissioner	329	-do-
(viii)	Sh. Divya Prakash Sinha	Information Commissioner	3	-do-
(ix)	Sh.Amitava Bhattacharyya	Information Commissioner	1	-do-
(x)	Smt. Anjali Anand Srivastava	Secretary	295	August Kranti Bhawan
(xi)	Shri R.K.Singh	Addl. Secretary & FAA	296	-do-
(xii)	Shri Piyush Agarwal	Registrar,(Consultant)	185	-do-
(xiii)	Shri A.C. Patel	Joint Secretary & Additional Registrar	328	-do-
(xiv)	Shri S.P. Beck	Joint Secretary & Additional Registrar	302	-do-
(xv)	Shri A.K. Gehlot	Joint Secretary & Additional Registrar	309	-do-
(xvi)	Shri Yogesh Kumar Singhal	Joint Secretary & Additional Registrar	303	-do-
(xvii)	Shri Sushil Kumar	Deputy Secretary	301(b)	-do-
(xviii)	Shri S.K. Rabbani	Deputy Secretary	301(c)	-do-
(xix)	Shri T.K. Mohopatra	Deputy Secretary / Deputy Registrar	185	-do-
(xx)	Sh. K. A. Talwar	Deputy Secretary/ Deputy Registrar	185	-do-
(xxi)	Sh. U.C Joshi	Deputy Secretary/ Deputy Registrar	-	-do-
(xxii)	Sh. Ram Prakash Grover	Designated Officer/ Deputy Registrar	310	-do-
(xxiii)	Shri Dinesh Kumar	Designated Officer /Deputy Registrar	326	-do-
(xxiv)	Shri S.S.Rohilla	Designated Officer /Deputy Registrar	326	-do-
(xxv)	Shri Roshan Lal Gupta	Designated Officer /Deputy Registrar	298	-do-

(xxvi)	Shri Vijay Bhalla	Designated Officer /Deputy Registrar	305	August Kranti Bhawan
(xxvii)	Shri S.C. Sharma	Designated Officer /Deputy Registrar	340	-do-
(xxviii)	Shri K.L.Das	Designated Officer /Deputy Registrar	JNU	JNU
(xxix)	Shri Haro Prosad Sen	Designated Officer /Deputy Registrar	JNU	JNU
(xxx)	Shri A.K.Talapatra	Designated Officer /Deputy Registrar	JNU	JNU
(xxxii)	Smt. Poonam Verma	SO(Gen.Admn&D DO)	327	August Kranti Bhawan
(xxxiii)	Smt. Savita Taluja	SO(Admn)	304	-do-
(xxxiv)	Shri Vinod Kumar, Assistant & Incharge(Record Section & Library)	Assitant(Library & Record Room)	-	Old JNU Campus
(xxxv)	Smt. Pushpa Janardhan, Assistant & Incharge (Dak Section)	Assistant (Dak Section)	185	August Kranti Bhawan

5. **Office Timings:-**

The office timings of the Commission are 9.30 AM to 6.00 PM on all working days. Holidays notified by Central Government are observed.

6. **Powers and Functions of the Information Commissions, Appeal and Penalties under Right To Information Act 2005 :-**

Complaints

S-18. (1) Subject to the provisions of this Act, it shall be the duty of the Central Information Commission or State Information Commission, as the case may be, to receive and inquire into a complaint from any person,—

- (a) Who has been unable to submit a request to a Central Public Information Officer or State Public Information Officer, as the case may be, either by reason that no such officer has been appointed under this Act, or because the Central Assistant Public Information Officer or State Assistant Public Information Officer, as the case may be, has refused to accept his or her application for information or appeal under this Act for forwarding the same to the Central Public Information Officer or State Public Information Officer or senior officer specified in sub-section (1) of section 19 or the Central Information Commission or the State Information Commission, as the case may be;
- (b) Who has been refused access to any information requested under this Act;
- (c) Who has not been given a response to a request for information or access to information within the time limit specified under this Act;

- (d) Who has been required to pay an amount of fee which he or she considers unreasonable;
- (e) Who believes that he or she has been given incomplete, misleading or false information under this Act; and
- (f) In respect of any other matter relating to requesting or obtaining access to records under this Act.

(2) Where the Central Information Commission or State Information Commission, as the case may be, is satisfied that there are reasonable grounds to inquire into the matter, it may initiate an inquiry in respect thereof.

(3) The Central Information Commission or State Information Commission, as the case may be, shall, while inquiring into any matter under this section, have the same powers as are vested in a civil court while trying a suit under the Code of Civil Procedure, 1908, in respect of the following matters, namely:—

- (a) Summoning and enforcing the attendance of persons and compel them to give oral or written evidence on oath and to produce the documents or things;
- (b) Requiring the discovery and inspection of documents;
- (c) Receiving evidence on affidavit;
- (d) Requisitioning any public record or copies thereof from any court or office;
- (e) Issuing summons for examination of witnesses or documents; and
- (f) Any other matter, which may be prescribed.

(4) Notwithstanding anything inconsistent contained in any other Act of Parliament or State Legislature, as the case may be, the Central Information Commission or the State Information Commission, as the case may be, may, during the inquiry of any complaint under this Act, examine any record to which this Act applies which is under the control of the public authority, and no such record may be withheld from it on any ground.

Appeals

S-19.(1) Any person who, does not receive a decision within the time specified in sub-section (1) or clause (a) of sub-section (3) of section 7, or is aggrieved by a decision of the Central Public Information Officer or State Public Information Officer, as the case may be, may within thirty days from the expiry of such period or from the receipt of such a decision prefer an appeal to such officer who is senior in rank to the Central Public Information Officer or State Public Information Officer as the case may be, in each public authority:

Provided that such officer may admit the appeal after the expiry of the period of thirty days if he or she is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(2) Where an appeal is preferred against an order made by a Central Public Information Officer or a State Public Information Officer, as the case may be, under section 11 to disclose third party information, the appeal by the concerned third party shall be made within thirty days from the date of the order.

(3) A second appeal against the decision under sub-section (1) shall lie within ninety days from the date on which the decision should have been made or was actually received, with the Central Information Commission or the State Information Commission:

Provided that the Central Information Commission or the State Information Commission, as the case may be, may admit the appeal after the expiry of the period of ninety days if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(4) If the decision of the Central Public Information Officer or State Public Information Officer, as the case may be, against which an appeal is preferred relates to information of a third party, the Central Information Commission or State Information Commission, as the case may be, shall give a reasonable opportunity of being heard to that third party.

(5) In any appeal proceeding, the onus to prove that a denial of a request was justified shall be on the Central Public Information Officer or State Public Information Officer, as the case may be, who denied the request.

(6) An appeal under sub-section (1) or sub-section (2) shall be disposed of within thirty days of the receipt of the appeal or within such extended period not exceeding a total of forty-five days from the date of filing thereof, as the case may be, for reasons to be recorded in writing.

(7) The decision of the Central Information Commission or State Information Commission, as the case may be, shall be binding.

(8) In its decision, the Central Information Commission or State Information Commission, as the case may be, has the power to—

(a) Require the public authority to take any such steps as may be necessary to secure compliance with the provisions of this Act, including—

(i) By providing access to information, if so requested, in a particular form;

(ii) By appointing a Central Public Information Officer or State Public Information Officer, as the case may be;

(iii) By publishing certain information or categories of information;

(iv) By making necessary changes to its practices in relation to the maintenance, management and destruction of records;

(v) By enhancing the provision of training on the right to information for its officials;

- (vi) By providing it with an annual report in compliance with clause (b) of sub-section (1) of section 4;
 - (b) Require the public authority to compensate the complainant for any loss or other detriment suffered;
 - (c) Impose any of the penalties provided under this Act;
 - (d) Reject the application.
- (9) The Central Information Commission or State Information Commission, as the case may be, shall give notice of its decision, including any right of appeal, to the complainant and the public authority.
- (10) The Central Information Commission or State Information Commission, as the case may be, shall decide the appeal in accordance with such procedure as may be prescribed.

Penalties

S-20. (1) Where the Central Information Commission or the State Information Commission, as the case may be, at the time of deciding any complaint or appeal is of the opinion that the Central Public Information Officer or the State Public Information Officer, as the case may be, has, without any reasonable cause, refused to receive an application for information or has not furnished information within the time specified under sub-section (1) of section 7 or malafidely denied the request for information or knowingly given incorrect, incomplete or misleading information or destroyed information which was the subject of the request or obstructed in any manner in furnishing the information, it shall impose a penalty of two hundred and fifty rupees each day till application is received or information is furnished, so however, the total amount of such penalty shall not exceed twenty-five thousand rupees:

Provided that the Central Public Information Officer or the State Public Information Officer, as the case may be, shall be given a reasonable opportunity of being heard before any penalty is imposed on him

Provided further that the burden of proving that he acted reasonably and diligently shall be on the Central Public Information Officer or the State Public Information Officer.

(2) Where the Central Information Commission or the State Information Commission, as the case may be, at the time of deciding any complaint or appeal is of the opinion that the Central Public Information Officer or the State Public Information Officer, as the case may be, has, without any reasonable cause and persistently, failed to receive an application for information or has not furnished information within the time specified under sub-section (1) of section 7 or malafidely denied the request for information or knowingly given incorrect, incomplete or misleading information or destroyed information which was the subject of the request or obstructed in any manner in furnishing the information, it shall recommend for disciplinary action against the Central Public Information Officer or the State Public Information Officer, as the case may be, under the service rules applicable to him.

Monitoring & Reporting

S-25.(1) The Central Information Commission shall as soon as practicable after the end of each year, prepare a report on the implementation of the provisions of this Act during that year and forward a copy thereof to the Government.

7. Organisation Chart :-

ORGANISATION CHART

